

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 3 – IA/1024(AHM)2024  
In  
CP(IB)/76(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Amit Dinesh Patel

.....Respondent

(Personal Guarantor)

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA/1024(AHM)2024**

This is an application filed by the RP under Section 106 of IB Code, 2016 r. w. Rule 11 of NCLT Rules, 2016 for placing on record the report of Repayment Plan dated 29.06.2024, the same is taken on record, with all just exceptions.

Place the report with the main file for further reference.

With this, **IA/1024(AHM)2024** stands disposed of.

-Sd-  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**